IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

CP/CA No. 564/2016

IN THE MATTER OF:

Uma Enterprises Pvt. Ltd.

.... APPLICANT / PETITIONER

SECTION:

Under Section 391 & 394, 100 to 104

Order delivered on 23.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the PETITIONER

:- Ms. Nivedita R. Sarda, Advocate

For the RESPONDENT

:- Mr. Preteek Kedawat, Standing Counsel

ITD, Rajasthan.

For the UOI/MCA/ROC, Jaipur

:- Mr. Nawal Kishore Jha, Sr. Panel

Counsel

ORDER

Income Tax Department has filed the calculation in pursuance of order dated 12.12.2017 passed by this tribunal. The applicant company shall file an affidavit with an undertaking regarding payment of tax as calculated in Para 2 in case the scheme is approved. The needful shall be done within a week.

List for argument on 15th February 2018.

(M. M. KUMAR) PRESIDENT

(S. K. MOHAPATRA) MEMBER (TECHNICAL)

Deepak Kumar 23.01.2018